

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 395 of 2020

IN THE MATTER OF:

Sandeep Jindal

...Appellant

Versus

State Bank of India

...Respondent

Present:

For Appellant :

Mr. Jayant Mehta, Mr. N.P.S.,Chawla, Mr. Surekh Kant Baxy and Mr. Pranay Chitale, Advocates

For Respondent :

Mr. Dhruv Mehta, Senior Advocate with Mr. P.B.A. Srinivasan, Mr. Parth Tandon, Mr. Avinash Mohapatra and Ms. Ichchha Kalash Advocates

ORDER
(Through Virtual Mode)

23.09.2020 Mr. Dhruv Mehta, Senior Advocate with Mr. P.B.A. Srinivasan, Advocate entered appearance on behalf of the Respondent. Reply-affidavit along with Vakalatnama may be filed within a week. Rejoinder, if any, may be filed within a week thereof. Learned counsel for the parties may also file their short written submissions, not exceeding three pages, along with their pleadings.

List the appeal 'for Admission (After Notice)' on **12th October, 2020** before Court No. II.

Interim directions to be continued.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[V.P. Singh]
Member (Technical)

/ns/gc/